

**IN THE COURT OF JUDICIAL MAGISTRATE NO. IV: MADURAI.**

Present Thiru.R.Sundara Kamesh Marthandan, B.L.

Monday on this 13<sup>th</sup> day of July 2020

Cr. M.P. No. 663 of 2020

in

Crime No.1070 of 2020

Alagupandi (Age 29),  
son of Krishnan  
Kaliyamman Kovil North Street  
Anaiyur, Madurai.

...Petitioner/Accused

-vs-

State of Tamil Nadu,  
Represented by Sub-Inspector of Police,  
Koodal Pudur Police Station.

...Respondent/Complainant.

This Petition filed under Section 437 Code of Criminal Procedure.

This Petition coming up today before me and upon hearing the argument of Mr. U.Prabhakar, counsel for the Petitioner and Assistant Public Prosecutor for the Respondent, over phone, this court passes the following :-

**ORDER**

1) This Petition is filed under Section 437 Cr. P.C. The Petitioner was arrested for offences alleged under Section 457, 380, 511 IPC and remanded to Judicial Custody on 18.06.2020.

2) The Petitioner contend that he is a law abiding citizen and so he will not abscond. He is innocent and he has not committed any offence as alleged. He is in judicial custody for the past Twenty six days.

3) The Respondent had strongly opposed granting of bail to Petitioner. If he is

enlarged on bail, there is possibility of him, committing similar offences. The investigation is not yet completed. He may indulge in threatening the witnesses.

4) The rival submissions made on both side was considered. On perusal of records it could be seen that the Petitioner is in Judicial Custody for the past 26 days, hence this Court is inclined to enlarge the Petitioner on bail, subject to the following conditions: -

- a. The Petitioner shall execute a bond for Rs. 10,000/- (Rupees Ten Thousand Only) for the present, before the Prison Authority.
- b. Within three weeks after the Lock Out in view of COVID-19 is over, the Petitioner shall furnish two sureties for Rs. 10,000/- (Rupees Ten Thousand Only) each.
- c. Thereafter the Petitioner shall appear before the Respondent Police for a period of Four weeks, daily morning at 10.am.
- d. The Petitioner shall not tamper with evidence, threaten, coerce or in any way dissuade the witness to the incident.

Dictated by me to the Steno typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 13<sup>th</sup> day of July 2020.

S/d- R.Sundara Kamesh Marthandan,  
Judicial Magistrate IV,  
Madurai.